

(15)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.790/92

Date of Order: 15.9.1992

BETWEEN :

T.Ravi Kumar

.. Applicant.

A N D

1. Regional Post Master General,
Vijayawada Region, Vijayawada,
Krishna District.

2. The Supdt. of Post Offices,
Tenali Division, Tenali,
Guntur District.

3. Sri B.D.Prasanna Rao,
Sub-Post Master, SO,
Nizampatnam, Tenali Division,
Guntur District.

.. Respondents.

Counsel for the Applicant

.. Mr.D.Panduranga Rao
for
Mr.J.Venugopala Rao

Counsel for the Respondents No 1 and 2:

.. Mr.N.R.Devraj Sr.Chr

CORAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

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(Order of the Single Member Bench delivered by
Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.)).

T.C.R

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P.J

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(16)

This is an application filed under Section 19 of the Administrative Tribunals Act to quash the transfer order of the applicant dated 8.7.1992, transferring the applicant from Tenali to Nizampatnam as illegal, arbitrary and void and to pass such other order or orders as may deem fit and proper in the circumstances of the case.

The facts giving rise to this OA in brief are as follows:

2. The applicant at present is working as L.S.G.P.A. (Lower Selection Grade Postal Assistant) at Tenali Town Sub Office, Tenali. He is working in that capacity at Tenali w.e.f. the month of December, 1991. It is the case of the applicant that he is not in a position to be away from Tenali Station leaving his aged mother, who is seriously sick and unable to get up from the bed and dependent widowed sister, college going brother and his young children who were already admitted in the convent, and that his transfer from Tenali to Nizampatnam at this juncture would cause irreparable loss to him and his family. So, the present OA is filed by the applicant for the relief as already indicated above.

for Mr.J.Venugopal Rao
3. Today we have heard Mr.D.Panduranga Rao, Advocate for the applicant and Mr.N.R.Devraj, Standing Counsel for the respondents at the admission stage.

4. After hearing both sides we are of the opinion that the interest of Justice would be better served if appropriate ~~or~~ directions are given while disposing of this OA at the admission stage.

5. The applicant had put in a representation to the competent authority on 25.8.1992 with regard to his transfer from Tenali to Nizampatnam. The said representation seems to be yet undecided by the competent authority. In view of

this position we direct the respondents to pass final orders on the said representation as expeditiously as possible. Further, we direct the respondents to allow the applicant at Tenali to continue in the very same post in which he is working now (L.S.G.P.A.) until the representation dated 25.8.1992 is disposed of and final orders thereon are passed, provided (1) the said vacancy at Tenali has not been filledup as on date and (2) the applicant has not joined the post at Nizampatnam. OA is disposed of with the above said directions, leaving the parties to bear their own costs.

T. Chandrasekhar Reddy
(T. CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 15th September, 1992

(Dictated in the Open Court)

S. S. J. P.
Deputy Registrar (J)

To

1. The Regional Post Master General,
Vijayawada Region, Vijayawada
Krishna Dist.
2. The Superintendent of Post Offices,
Tenali Division, Tenali, Guntur Dist.
3. Sri B.D.Prasanna Rao,
Sub-Post Master, S.O.Nizampatnam, Tenali Division,
Guntur Dist.
4. One copy to Mr. ~~T. Venugopala~~ Rao, Advocate
4 & 5, Triveni Apartments, 8-3-969/1, Srinagar colony, Hyd.
5. One copy to Mr. N. R. Devraj, Sr.CGSC.CA T. Hyd.
6. One spare copy.

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15/9/92

TYPED BY (3) COMPARED BY
CHECKED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE MR.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY :
MEMBER (J)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (J)

Dated: 15-9 - 1992 ✓

ORDER → JUDGMENT

R.A./C.A./M.A. No.

in

O.A. No.

790/92

T.A. No.

(W.P. No.)

Admitted and interim directions
issued

Allowed.

Disposed of with directions ✓

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered / Rejected ✓

No orders as to costs. ✓

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